

CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH
* * * * *

Commercial Complex (BDA)
Indiranagar
Bangalore - 560 038

Dated : 16 DEC 1988

APPLICATION NO.

1165

/88(F)

W.P. NO.

Applicant(s)

Shri G.G. Aladakatti
To

1. Shri G.G. Aladakatti
Group - D
Central Telegraph Office
Hubli
Dharwad District
2. Shri S.M. Doddamani
Advocate
No. 4, 2nd Floor
SSB Mutt Building
Bangalore - 560 009
3. The Director General
Telecommunications
Sanchar Bhavan
New Delhi - 110 001
4. The General Manager
Telecommunications
Karnataka Circle
Bangalore - 560 009

Respondent(s)

V/s The Director General, Telecom, New Delhi & 2 Ors

5. The Superintendent
Telegraphic Traffic Division
Hubli - 580 020
Dharwad District
6. The Director General (Posts)
Dak Tar Bhavan
New Delhi - 110 001
7. Shri M. Vasudeva Rao
Central Govt. Stng Counsel
High Court Building
Bangalore - 560 001

Subject : SENDING COPIES OF ORDER PASSED BY THE BENCH

Please find enclosed herewith the copy of ORDER/ANSWER/INTERIM ORDER
passed by this Tribunal in the above said application(s) on 29-11-88.

Very res
K. S. S. and
Shri K. K. K. S.
S. M. D.
16/12/88
(Shri Doddamani)
Advocate

Encl : As above

O/c

H. S. Rao
SECTION OFFICER
DEPARTMENT OF REGISTRATION
(JUDICIAL)

16.12.88

3. On or about 4.5.1988, the applicant and one Shri S.N. Harlapur, also working as a Group 'D' employee at the Hangal P.O. of the Postal Department by their separate applications, sought for mutual transfers from Hubli to Hangal and vice-versa. On receipt of these applications, the competent officer had referred them to the Director General (Telecommunications), New Delhi (DGT) for prior approval which had not been received by him so far and therefore he had not acceded to their requests. Hence this application.

4. In their reply, the respondents have resisted this application.

5. Shri S.M. Doddamani, learned counsel for the applicant, contends that prior approval of the DGT was not necessary and the authority to whom the applications were made, being himself competent should have granted the applications.

6. Shri M. Vasudeva Rao, learned Additional Central Government Standing Counsel, appearing for the respondents, contends that since the transfers involved transfers between two separate and distinct departments, approval of the DGT as also the Director General (Posts)(DGP), were necessary and the references made to those authorities was justified.

7. On the applications made by the applicant and Shri Harlapur, the General Manager (Telecommunications) and Post Master General, Karnataka Circle, who are the Heads of Circles have referred their request to the DGT and DGP before whom the matter is still pending. During these

authorities take their decision and communicated them to the Heads of Circles in Karnataka, it would be appropriate for us to examine all the questions raised in this application, except to direct them to take an expeditious decision on the same. On this view we decline to examine all other questions and leave them open.

8. In the light of our above discussion we direct DGT New Delhi and DGP New Delhi, to examine the cases of the applicant and Shri Harlapur for mutual transfers and communicate their decisions to the heads of circles to enable them to decide the requests of the applicant and Shri Harlapur with all such expedition as is possible in the circumstances and in any event not later than 28.2.1989.

9. Application is disposed of on the above terms. But, in the circumstances of the case, we direct the parties to bear their own costs.

10. Let this order be communicated to the respondents and also the Director General (Posts), New Delhi for necessary action.



Sd/-

VICE-CHAIRMAN

29-11-1988

Sd/-

MEMBER (A) DR. K. S. S.

TRUE COPY

Hole
SECTION OFFICER (b) (2)
CENTRAL ADMINISTRATIVE TRIBUNAL
ADDITIONAL BENCH
BANGALORE

**CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE**

DATED THIS THE 29TH DAY OF NOVEMBER, 1988

Present: Hon'ble Shri Justice K.S. Puttaswamy, Vice-Chairman
and
Hon'ble Shri L.H.A. Rego, Member (A)

APPLICATION NO. 1165/1988

Shri G.G. Aladakatti,
S/o Giriyappa N. Aladakatti,
aged 32 years, Group 'D',
Central Telegraph Office,
Hubli.

..... **Applicant.**

(Shri S.M. Doddamani, Advocate)

1

1. The Director General,
Telecommunications,
Sanchar Bhavan,
New Delhi.
2. The General Manager,
Telecommunication,
Karnataka Circle,
Bangalore-9.
3. The Superintendent,
Telegraphic Traffic Divn.,
Hubli

..... Respondents.

(Shri M. Vasudeva Rao, C.G.A.S.C.)

This application having come up for hearing to-day, Vice-Chairman made the following:

ORDER

This is an application made by the applicant under Section 19 of the Administrative Tribunals Act, 1985 (the Act).

2. Shri G.G. Aladakatti, the applicant before us, is working from 1980 as a Teleman, a Group 'D' post in the office of the Superintendent, Telegraph Division, Hubli (Superintendent).

3. On or about 4.5.1988, the applicant and one Shri S.N. Harlapur, also working as a Group 'D' employee at the Hangal P.O. of the Postal Department by their separate applications, sought for mutual transfers from Hubli to Hangal and vice-versa. On receipt of these applications, the competent officer had referred them to the Director General (Telecommunications), New Delhi (DGT) for prior approval which had not been received by him so far and therefore he had not acceded to their requests. Hence this application.

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